

ITEM NO.6

COURT NO.2

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.6378/2020

(Arising out of impugned final judgment and order dated 03-07-2019 in WA No.2351/2018, 03-07-2019 in WA No.2354/2018, 03-07-2019 in WA No.2380/2018, 03-07-2019 in WA No.2399/2018, 03-07-2019 in WA No.2415/2018, 03-07-2019 in WA No.2420/2018, 03-07-2019 in WA No.2460/2018, 03-07-2019 in WA No.2473/2018, 03-07-2019 in WA No.2480/2018 passed by the High Court Of Kerala At Ernakulam)

JOJI ANCHANATTU & ORS. ETC.

Petitioner(s)

VERSUS

THE MAHATMA GANDHI UNIVERSITY & ORS. ETC.

Respondent(s)

WITH

Diary No.18359/2021 (XI-A)

Diary No.40372/2019 (XI-A)

Diary No.45705/2019 (XI-A)

Diary No.45530/2019 (XI-A)

Diary No.42892/2019 (XI-A)

Diary No.45702/2019 (XI-A)

Diary No.43487/2019 (XI-A)

SLP(C) No.26502/2019 (XI-A)

SLP(C) No.30155/2019 (XI-A)

SLP(C) No.30195/2019 (XI-A)

Diary No.40329/2019 (XI-A)

SLP(C) No.30201/2019 (XI-A)

SLP(C) No.30202/2019 (XI-A)

SLP(C) No.30203/2019 (XI-A)

SLP(C) No.30156/2019 (XI-A)
SLP(C) No.30205/2019 (XI-A)
SLP(C) No.30206/2019 (XI-A)
SLP(C) No.30196/2019 (XI-A)
SLP(C) No.30207/2019 (XI-A)
SLP(C) No.30208/2019 (XI-A)
SLP(C) No.30197/2019 (XI-A)
SLP(C) No.30199/2019 (XI-A)
SLP(C) No.30209/2019 (XI-A)
SLP(C) No.30210/2019 (XI-A)
SLP(C) Nos.30160-30194/2019 (XI-A)
SLP(C) No.30212/2019 (XI-A)
SLP(C) No.30213/2019 (XI-A)
Diary No.42687/2019 (XI-A)
SLP(C) No.30200/2019 (XI-A)
SLP(C) No.30214/2019 (XI-A)
SLP(C) No.30215/2019 (XI-A)
SLP(C) No.30216/2019 (XI-A)
Diary No.42894/2019 (XI-A)
Diary No.43491/2019 (XI-A)
Diary No.44218/2019 (XI-A)
Diary No.44295/2019 (XI-A)
Diary No.44899/2019 (XI-A)
Diary No.44901/2019 (XI-A)
Diary No.4237/2020 (XI-A)

Diary No.11653/2021 (XI-A)

Diary No.18358/2021 (XI-A)

Date : 20-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

Counsel for the Parties:

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Mr. V. K. Sidharthan, AOR

Mr. Abhishth Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

According to the office report, service is incomplete in some of these matters.

The Registry is directed to prepare a comprehensive Chart disclosing which of the parties is represented in these matters, in which event fresh service need not be undertaken. The Chart shall be prepared and circulated to the Court within a week.

An intimation shall also be given to the learned Standing Counsel for the State of Kerala.

List these matters on 04.05.2022.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER